MR. DEPUTY CHAIRMAN: I will hear you. ...Interruptions... Go to you seat. ...Interruptions... I will give you a chance. ...Interruptions... Do not speak from the passage. Go to your seat. ...Interruptions... I will listen to you. Go to your seat. ...Interruptions... No, no, let me finish with this.

- I. Economic Survey and Statistical Appendix, 2013-14.
- II. MOU (2014-15) between Government of India and ITPO.

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY; THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I lay on the Table:—

- I. A copy each (in English and Hindi) of the following papers:-
 - (i) Economic Survey, 2013-14.
 - (ii) Statistical Appendix to Economic Survey, 2013-14.

[Placed in Library. See No. L.T. 31/16/14]

II. A copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Commerce and Industry, Department of Commerce) and India Trade Promotion Organization (ITPO), for the year 2014-15.

[Placed In Library. See No. L.T. 48/16/14]

- I. Notification of the Ministry of Home Affairs.
- II. Report (2010-11) of the National Human Rights Commission, New Delhi and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): Sir, I lay on the Table:—

I. A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. G.S.R. 231 (E), dated the 29th March, 2014, amending the Thrid Schedule of the Unlawful Activities (Prevention) Act, 1967, to substitute certain entries therein, under sub-section (5) of Section 35 of the Unlawful Activities (Prevention) Act, 1967.

[Placed in Library. See No. L.T. 22/16/14]

II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (2) of Section 20 of the Protection of Human Rights Act, 1993:–

- (a) Annual Report of the National Human Rights Commission, New Delhi, for the year 2010-11.
- (b) Memorandum of Action Taken on the recommendations contained in the Annual Report of the National Human Rights Commission, New Delhi, for the year 2010-11.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 23/16/14]

MESSAGES FROM LOK SABHA

- (I) Motion Re. Nomination of Members to the Committee on Public Accounts
- (II) Motion Re. Nomination of Members to the Committee on Public Undertakings
- (III) Motion Re. Nomination of Members to the Committee on Welfare of Scheduled Castes and Scheduled Tribes

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

(I)

"I am directed to inform you that Lok Sabha, at its sitting held on Tuesday, the 8th July, 2014, adopted the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha for being associated with the Committee on Public Accounts of the House for the term ending on the 30th April, 2015 and do communicate to this House the names of the members so nominated by Rajya Sabha".

2. I am to request that the concurrence of Rajya Sabha in the said motion, and also the names of the members of Rajya Sabha so nominated, may be communicated to this House".

(II)

"I am directed to inform you that Lok Sabha, at its sitting held on Tuesday, the 8th July, 2014, adopted the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha for being associated with the Committee on Public Undertakings of the House for the term ending on the 30th April, 2015